

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00579/2020

DATED THIS THE 22ND DAY OF DECEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Raj Kumar Karn,
S/o Shri Sheo Sharan Lal Karn,
Aged about 38 years
Income Tax Officer,
R/o MIG 391, Kuvempu Road,
Navanagar,
Hubballi-580 025.Applicant

(By Advocate Shri T.C. Gupta for Applicant)

Vs.

1.The Union of India,
Through the Finance Secretary,
Ministry of Finance,
Department of Revenue,
Government of India,
New Delhi-110 001.

2.Pr. Chief Commissioner of Income Tax
Karnataka & Goa Region,
Queens Road,
Bangalore-560 001.

3. Secretary,
Ministry of External Affairs,
South Block,
New Delhi-110 001. ...Respondents

ORDER (ORAL)**PER: SURESH KUMAR MONGA, MEMBER (J)**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985, seeking a mandate to respondents to cover his case under the CCS Pension Rules, 1972.

2. Learned counsel representing the applicant at the very outset submitted that, before filing the present Original Application, the applicant had submitted a representation dated 02.03.2020 (Annexure A-2), on which no decision has been taken by the respondents until today. He further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation within a time frame.

3. In view of the aforesigned limited prayer made by Shri T.C. Gupta, learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself, without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to Principal Chief Commissioner, Income Tax, Karnataka and Goa Region, Bangalore to take a decision over the applicant's pending representation dated 02.03.2020 and pass a reasoned and speaking order in accordance with law. Before taking such a decision, an opportunity of hearing shall also be afforded to the applicant. The whole exercise shall be undertaken within a period 2 months from the date of receipt of a certified copy of this order.

5. Original Application stands disposed of in the above terms.
However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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